HIGH COURT OF DELHI: NEW DELHI

(GENL.-ADMN.-I BRANCH)

To

The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.

Sub:

Notifications regarding removal/suspension of Advocate

Sir,

I am directed to forward herewith a copy of Notifications/letters bearing Ref. No(s). 784/2025 dated 15.05.2025 and 727/2025 dated 08.05.2025, received from the Secretary, Bihar State Bar Council, Patna, on the above subject, with a request to circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi, for information and necessary action.

Yours faithfully,

1234 /G-7/Genl.-I/DHC

Encl.: as above.

Assistant Registrar (J) For Registrar General

Pr. Dest (HOS)
03/06/fs

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 35253-35383 No. 35253-36ent/Misc./Circulation/2025	Dated Delhithe	ימתכ '
	Dated, Delhi the	202

Sub:- Notification regarding removal/suspension of Advocates.

Forwarded a copies of the letter bearing Ref. No. 1234/G-7/Genl-I./DHC dated 31/05/2025, this office letter bearing diary No. 597/B dated 03/06/2025 alongwith copy of the notifications/letters Ref No(s). 784/2025 dated 15/05/2025 and 727/2025 dated 08.05.2025 received from the Secretary Bihar State Bar Council, Patna, for information and necessary action to:-

- 1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
- 2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
- 3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
- 4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
- 5 Dealing official for uploading the same on Centralized Website through LAYERS as per
- 6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(AND AGARWAL)

Officer In-Charge, General Branch, (C), Additional Session Judge(Spl.FTC)-02, Tis Hazari Courts Delhi.

Encl. As above

Prafull Chandra Dwivedi Secretary

Bar Council Bhawan East of Patna High Court Patna - 800 001 Ph.: 0612-2505583 Email: bsbcpatna@gmail.com

Ref. 7.84/2025

Date 15.05.2025

<u>NOTIFICA</u>TION PROFESSIONAL MISCONDUCT

NAWAL KISHOR SAH, ADVOCATE, JAMUI (En. No. 5838/1999 Dated 20.07.1999).

It is hereby notified for general information that Shri Nawal Kishor Sah, Advocate, Jamui (Bihar), Son of Shri Ishwar Prasad Sah who was enrolled as an Advocate by the Bihar State Bar Council on 20.07.1999 vide Enrolment No. 5838/1999, has been Suspended from practicing as an Advocate as per Resolution No. 99/2025 dated 11.05.2025 of General Body of Bihar State Bar Council. Thus Shri Nawal Kishor Sah, Advocate, Jamui is suspended from practicing as an Advocate in any Court or before any authority or person in India with immediate effect.

Bihar State Bar Council, Patna.

GENERAL RECEIPT

High Court of Delhi

1 9 MAY 2025

Memo No. BSBC 784 /2025, Dated-15.05.2025. Copy forwarded to:-

- 1. Secretary, Bar Council of India, New Delhi.
- 2. The Registrar, Supreme Court of India, New Delhi. 3. All the members of Bihar State Bar Council.
- The Registrars of all the High Courts in India.
- The Secretary of all the State Bar Councils in India.
- 6. The Registrar, Central Administrative Tribunal, Patna.
- 7. The Registrar, State Tribunals in Patna.
- 8. The Secretary, all the Associations in Bihar.
- All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
- 10. The Secretary, Legal Aid, Patna.
- 11. The Advocate General, Bihar, Patna.
- 12. The Law Secretary, Government of Bihar, Patna.
- 13. The Income Tax Commissioner, Patna.
- 14. The Sales Tax Commissioner, Patna.
- 15. All the Collectors of the State of Bihar.
- 16. The Director, Consolidation, Bihar, Patna.
- 17. Parties Concerned.

GE > TOTAL Diary

15.5.25 (Prafull Chandra Dwivedi)

Secretary

Bihar State Bar Council, Patna

Prafull Chandra Dwivedi Secretary

Bar Council Bhawan East of Patna High Court Patna - 800 001 Ph.: 0612-2505583 Email: bsbcpatna@gmail.com

Ref. 727/2025

Date 08 05.2025

<u>NOTI</u>FICATION PROFESSIONAL MISCONDUCT

UDAY PRAKASH SRIVASTAVA, ADVOCATE, BETTIAH (En. No. 214/1991 Dated 29.01.1991),

It is hereby notified for general information that Shri Uday Prakash Srivastava. Son of Shri Sharda Prasad Srivastava, Advocate, Bettiah (Bihar), who was enrolled as an Advocate by the Bihar State Bar Council on 29.01.1991 vide Enrolment No. 214/1991, has been Suspended from practicing as an Advocate as per Resolution No. 82/2025 dated 25.04.2025 of General Body of Bihar State Bar Council. Thus Shri Uday Prakash Srivastava, Advocate, Bettiah is suspended from practicing as an Advocate in any Court or before any authority or person in India with immediate effect.

Bihar State Bar Council, Patna.

GENER L RECEIPT

1 3 MAY 2025

Memo No. BSBC /2025, Dated- 08.05.2025. Copy forwarded to:-

Secretary, Bar Council of India, New Delhi.

- 2. The Registrar, Supreme Court of India, New Delhi.
- All the members of Bihar State Bar Council.
- The Registrars of all the High Courts in India.
- 5." The Secretary of all the State Bar Councils in India.
- 6. The Registrar, Central Administrative Tribunal, Patna.
- The Registrar, State Tribunals in Patna.
- 8. The Secretary, all the Associations in Bihar.
- 9. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
- 10. The Secretary, Legal Aid, Patna.
- 11. The Advocate General, Bihar, Patna.
- 12. The Law Secretary, Government of Bihar, Patna.
- 13. The Income Tax Commissioner, Patna.
- 14. The Sales Tax Commissioner, Patna.
- 15. All the Collectors of the State of Bihar.
- 16. The Director, Consolidation, Bihar, Patna.
- 17. Parties Concerned.

GENERAL BRANCH

(Prafull Changra Dwivedi) Secretary

Bihar State Bar Council, Patna